

ò  
SLP(C)No. 21387 OF 2001

ITEM No.28

Court No. 9

SECTION IVB  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.21387/2001

(From the judgement and order dated 25/07/2001 in RSA 2719/01  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

PUNJAB STATE ELECTRICITY BOARD & ANR.

Petitioner (s)

VERSUS

MUKHITAR SINGH

Respondent (s)

( With Appln(s). for permission to place addl. documents on record )  
With prayer for I.R. )

Date : 14/02/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN  
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) M/s.S.S.Gulati,K.D.Gulati and Dr.Kailash  
Chand,Advs.

For Respondent (s) Mr. Vipin Gogia,Adv.  
Ms. Jaspreet Gogia,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Post it after four weeks for final disposal.

.SP1

(Y.P.Dhamija)  
Court Master

(Veera Verma)  
Court Master